The Architects of (Amendment) Bill, 1980

THE MINISTER OF EDUCATION AND SOCAL WELFARE (SHRIS. B. CHAVAN): Sir, I beg to move for leave to introduce a Bill to amend the Architects Act, 1972.

The question was proposed.

श्री शिव चन्द्र झा (बिहार) : उप-सभापति महोदय, यह जो वास्त्विद (संशोधन) विधेयक है, इस पर मैं यह स्रापत्ति करने जा रहा हं कि सर्बार्डिनेट लेजिस्लेशन कमेटी जो हमारी है उसने जो सिफारिश की है कि जो रूल्स एण्ड रेगुलेशस बनाए जाएं काउंसिल के ग्रीर ग्राकिटेक्टस के, यह सदन में रखे जाएं। बात छोटी-सी है परन्त् उसके मुतािक रूल्स एण्ड रेगुलेशंस सदन-पटल पर रखने की परिपाटी पहले नहीं थी। मैं जानना चाहता हं, कितने ऐसे सरकारी विधेयक हैं जिन सबको मिला कर एक कांप्रि-हैंसिव रूप में लाकर सदन के पटल पर रख दिया है, ग्रर्थात बहुत से ऐसे विधेयक होगे जिनके मातहत रूल्स एण्ड रेगलेशंस सदन-पटल पर रखे जाने चाहिए थे लेकिन यह तो कूम्भकर्ण की नीद में सरकार है ग्रौर श्रीमन्, कभी-कभी इसकी नींद ट्ट पड़ती है ग्रीर इस विधेयक में भी उसकी नींद से ग्रांखें खुलीं। तो मैं जानना चाहुंगा कि इसके साथ-साथ ग्रौर विधेयक जो भी है क्या उनके संबंध में भी रूल्स एण्ड रेग्लेशंस सदन-पटल पर सरकार रखेगी? इन्हीं उब्दों के साथ मैं स्थान ग्रहण <u>ह</u>ं 1

MR. DEPUTY CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Architects Act, 1972."

The motion was adopted.

SHRI S. B. CHAVAN: Sir, I introduce the Bill.

236

The Dock Workers (Regulation of Employment) Amendment Bill, 1980

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH): Sir, I beg to move:

"That the Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The question was proposed.

MR. DEPUTY CHAIRMAN: Shri Bhabhra... Not there. Mr. Kalyan Roy.

SHRI KALYAN ROY (West Bengal): I thought I would be the last speaker on...

MR. DEPUTY CHAIRMAN: I think nobody will speak.

The question is:

"That the Bill further to amend the Dock Workers (Regulation of Employment) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: Now we shall take up clause by clause consideration of the Bill. There are no amendments.

Clauses 2 to 5 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI BUTA SINGH: Sir, I move:

"That the Bill be passed"

The question was proposed.

SHRI KALYAN ROY: Sir this Bill has been debated in the other House and I would only repeat some of the points which were emphasised in the